

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BRANCH, KOLKATA  
ORIGINAL APPLICATION NO. 19/2026/EZ

[Application under Section 18(1) read with Sections 14, 15 and 18(2) of the  
National Green Tribunal Act, 2010]

In the matter of :

Ankur Sharma

... Applicant

-Versus-

State of West Bengal & Ors.

.... Respondents

INDEX

Sl. No.	Particulars of Documents	Pages
1.	Counter Affidavit on behalf of the Respondent No. 8 with Affidavit	1 to 12
2.	(ANNEXURE A) Copy of the Policy of Mining of Minor Minerals in Private/Rayati Land vide Notification No. 668/CI/O/MIN/GEN-MIS/17/2022 dated 22.11.2022	13 to 15
3.	(ANNEXURE B) Copy of the Letter of Intent dated 10.03.2023 issued in favour of the Respondent No. 14 and extension of such LoI	16 to 19



X

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BRANCH, KOLKATA  
ORIGINAL APPLICATION NO. 19/2026/EZ

[Application under Section 18(1) read with Sections 14, 15 and 18(2) of the  
National Green Tribunal Act, 2010]

In the matter of :

Ankur Sharma, son of Shri Ambooj  
Sharma, resident of 13/3, Dr. P. K.  
Banerjee Road, Howrah, West Bengal,  
Pin - 711 101.

... Applicant

-Versus-

1. The State of West Bengal,  
represented by the Chief Secretary,  
Government of West Bengal, having  
its office NABANNA (13<sup>th</sup> floor), 325,  
Sarat Chatterjee Road, Shibpur,  
Howrah - 711 102. Email: cs-  
westbengal@nic.in
2. Ministry of Environment, Forest  
and Climate Change, Government of  
India, through its Secretary, having  
office at Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi - 110 003.  
Email : secy-moef@nic.in
3. Director General of Mine Safety,  
Office of Directorate General of Mines  
Safety, Government of India, having  
its office at Dhanbad, Jharkhand, Pin-  
826001, Email : dg@dgms.gov.in

L. NO. 12



✕

4. Central Pollution Control Board through its Member Secretary having office at Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032. Email : [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in)

5. The Additional Chief Secretary, Department of Environment, Government of West Bengal, having office at Pranisampad Bhawan, Block (5<sup>th</sup> floor), LB-II, Salt Lake, Sector - III, Bidhannagar, Kolkata - 700 106. Email: [acsenvwb@gmail.com](mailto:acsenvwb@gmail.com)

6. The Joint Chief Controller of Explosive (East Circle), Petroleum & Explosives Safety Organization (PESO), Government of India, having office at 8, Esplanade East, 1<sup>st</sup> floor, Kolkata - 700 069. Email : [asingh@explosives.gov.in](mailto:asingh@explosives.gov.in)

7. Department of Mines and Minerals, Government of West Bengal, through its Director having office at 4, Abanindranath Tagore Sarani, 2<sup>nd</sup> floor, Kolkata - 700 016. Email : [dir.dmm-wb@nic.in](mailto:dir.dmm-wb@nic.in)

8. West Bengal Mineral Development & Trading Corporation Limited (WBMDTCL), through its Chairman & Managing Director, having office at 3<sup>rd</sup> floor, DJ-10,



✕

WBIIDC Building, Sector - II, Salt Lake City, Kolkata - 700 091. Email : wbmtdtcl@gmail.com

9. State Environment Impact Assessment Authority, West Bengal through its Member Secretary, having office at Pranisampad Bhawan, 5<sup>th</sup> floor, LB-2, Sector - III, Salt Lake, Kolkata - 700 106. Email : environmentwb@gmail.com

10. State Expert Appraisal Committee, West Bengal represented by its Secretary, having office at Paribesh Bhawan, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700 106, Email : ms.wbpcb-wb@bangla.gov.in

11. West Bengal Pollution Control Board, represented by its Member Secretary, having office at Paribesh Bhawan, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700 106, Email : ms.wbpcb-wb@bangla.gov.in

12. The District Magistrate, Bankura District, having office at New Administrative Building, District Court Compound, Bankura, Pin - 722 101. Email : dm-bank@nic.in

13. Superintendent of Police, Bankura Police District, having office



✕

at Rabindra Sarani, P.O. Bankura, Pin  
-722101.Email: spbankura@gmail.com



14. Mr. Dhiren Ghosh, son of not  
known, resident of Village - Digtore,  
P.O. P.S. & Block - Saltore, Bankura,  
Pin - 722 158. Email :  
mangal.ghosh50@gmail.com

... Respondents

#### Counter Affidavit on behalf of Respondent No. 8

I, Debabrata Shaw, son of Late Gati Prosad Shaw, aged 58 years, by occupation – Service, having office at DJ - 10, 3<sup>rd</sup> floor, WBIIDC Building, Sector - II, Salt Lake, Kolkata - 700 091, do hereby solemnly affirm and say as follows,-

1. That I am the General Manager (Non-coal/Accounts) of West Bengal Mineral Development & Trading Corporation Limited, being the Respondent No. 8 herein and the designated Competent Authority under the Policy of Minor Minerals in Private/Raiyati Land for the State of West Bengal and as such I am well conversant with the facts and circumstances of the present original application. I have been duly authorized by the Chairman and Managing Director of West Bengal Mineral Development & Trading Corporation Limited (WBMDTCL), to affirm this Affidavit to the Original Application, in terms of solemn order dated February 06, 2025 passed by this Hon'ble Tribunal and as such I am competent to affirm this affidavit.

2. I say that WBMDTCL is a Government of West Bengal Undertaking and a company within the meaning of section 2(45) of the Companies Act, 2013 corresponding to section 617 of the Companies Act, 1956. 100% of the shares of WBMDTCL are owned by Government of West Bengal through its Industries, Commerce and Enterprises Department. WBMDTC Ltd., which was incorporated in the year 1973 and is one of the Government Mining

✕

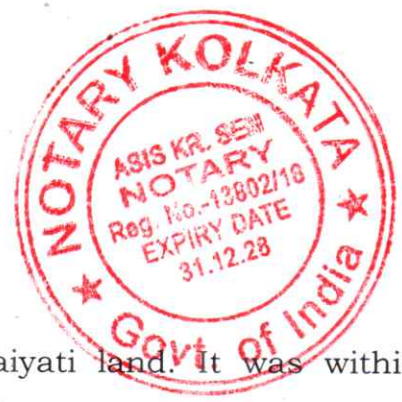


Company operating in the field of mining throughout the State of West Bengal.

3. I say that WBMDTCL was set-up with the objectives to explore and extract various Non-Coal Minerals i.e. Rock-phosphate, Stone aggregates, Fire clay, Quartz, Feldspars, Iron Ore, Silica Sand etc. in West Bengal; to examine its commercial possibilities and to convert mineral resources to marketable commodities for generating incomes/revenues from sales proceeds. The vision of WBMDTCL is to develop and exploit coal and other non-coal minerals in a scientific, economic and eco-friendly manner; to secure, assist and facilitate the growth and development of mining and mineral based industries and trading activities in West Bengal and to explore, mine, crush, smelt, amalgamate and process and market minerals and mineral based products. It is beyond any pale of doubt that the function of WBMDTCL is for a public purpose.

4. Pursuant to the direction, passed by this Hon'ble Tribunal on February 06, 2026 a copy of an original application being O.A.No. 19/2026/EZ (hereinafter referred to as the said Application) supported by an affidavit affirmed by Sri Ankur Sharma, being the applicant herein on January 09, 2026 has been served upon the office of WBMDTCL in the second week of February, 2026. I have read the copy of the said Application and have understood its true scope, meaning, effect and purport.

5. I say that the Government of West Bengal, with the concurrence of His Excellency, the Governor of West Bengal introduced The Policy of Mining of Minor Minerals in Private/Rayati Land (hereinafter referred to as the said Mining Policy) vide publication of Notification bearing No. 668/CI/O/MIN/GEN-MIS/17/2022 dated 22.11.2022 of the IC&E Department. The primary object of introduction of the said Policy was, as it was detected to that the Western districts of the State of West Bengal, such as Birbhum, Paschim Bardhaman, Bankura, Purulia have huge reserves of minor minerals, like Black Stone, China Clay & Fire Clay, Quartz & Feldspar etc. Majority



✕

occurrence of which is found in private/raiyati land. It was within the consideration of the State Government that huge population of women and men workers are associated with and earn their livelihood from multiple ancillary industries associated with mining. Accordingly to encourage extraction of those minerals in a sustainable manner, following all Statutory Environmental guidelines, the State Government with the concurrence of the Governor publish the Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal. By virtue of the said Policy State Government appointed WBMDTCL as nodal agency, in order to effectively achieve the aforesaid objective.

Photostat copy of the said Mining Policy of the State of West Bengal is enclosed and marked as Annexure A.

6. At the cost of repetition, I say that such policy was introduced keeping in mind that huge population of the State of West Bengal are associated with and their living from multiple ancillary industries associated with mining, such as crushing, processing and transportation sectors from a mining policy in Raiyati land. According to the said Mining Policy, the obligation of WBMDTCL is as follows -

- i) Only the Raiyat owning the land can apply for a mining lease. They may apply individually or organize themselves in a group of Raiyats/Company. All the legal documents shall only be issued in the name of the raiyat/group of raiyats company thus ensuring complete ownership, responsibility and equitable social justice.
- ii) The application shall then be evaluated by district land department regarding authenticity of ownership of the land and be forwarded with their recommendation to the State nodal agency West Bengal Mineral Development & Trading Corporation Ltd.
- iii) Based upon the recommendation of the district land department, WBMDTCL may grant provisional Letter of Intent (LoI) to the raiyat(s). LoI shall be issued against the payment of an advance fees.

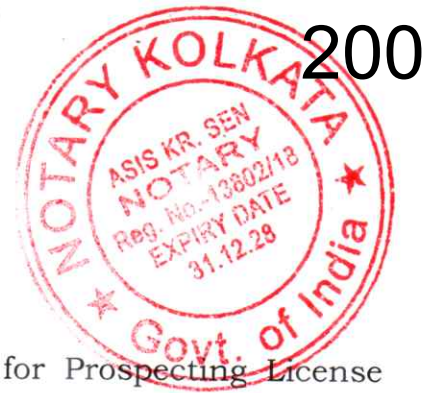


✕

iv) Based on provisional LoI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting determining and finalizing of Mining Plan through qualified agency, obtaining EC and all statutory clearances/ approvals/permissions thus ensuring environment friendly and sustainable mining. After obtaining of all Statutory Clearances, WBMDTCL shall execute the mining lease on behalf of Industry, Commerce and Enterprises Department, Government of West Bengal.

7. I say that WBMDTCL has been entrusted by the State Government to allow the interested Raiyat/Group of Raiyats/Company as Raiyat to apply on the WBMDTCL portal. The application then shall be evaluated by district land department regarding authenticity of ownership of land and be forwarded to the State nodal agency/WBMDTCL with their recommendation. Therefore, the land availability, more particularly the encumbrance free land for the purpose of grant of prospective license under the aforesaid Policy is essential.

8. In the present case, the Respondent No. 14, being one of an aspiring Raiyat, submitted an application in Group of Raiyats Category for grant of prospecting license cum mining lease of Black Stone, being ID No. BNK/BS/2023/1 in the year 2023 in respect of their recorded land situate in Plot No. 807, J.L. No. 112, measuring about an area of 1.290 ha, within Mouza - Shyampur, P.S. Saltora, District - Bankura through the Portal of WBMDTCL. The said application of the Respondent No. 14 together with the documents submitted by him was forwarded by WBMDTCL to the office of the District Land and Land Reforms Officer, Bankura for verification and approval of the proposal of the Respondent No. 14 for grant of prospecting license cum mining lease of Black Stone. Based upon the Report received from the office of the District Land and Land Reforms Officer, Bankura, the

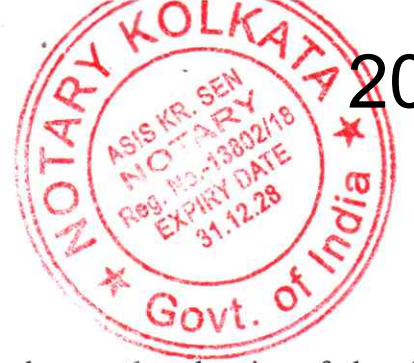


Competent Authority issued Letter of Intent (LoI) for Prospecting License and/or Mining Lease for mining of minor mineral(s) on private land vide LoI No. BNK/BS/2023/1/2023-7 dated 10.03.2023 with a validity of 12 months from the date of its issue.

Photostat copy of the said LoI dated 10.03.2026 is enclosed and marked as Annexure B.

9. I say that in terms of the LoI, as issued in favour of the Respondent No. 14, he was under the obligation to prospect, determine and establish the minor mineral reserve and get the same approved by the competent authority. The Respondent No. 1 was also under the obligation to get the mining plan and mine closure plan prepared by the qualified agency and get the same approved by the competent authority. Thereafter, the Respondent No. 14 was also under obligation to submit application for Environmental Clearance, before State Environmental Impact Assessment Authority (SEIAA) and get the same approved and thereafter to obtain Consent to Operate as well as Consent to Establish for the purpose of execution of the Mining Lease in his favour by the Government of West Bengal for commencement of mining operation of Black Stone within his applied area, i.e. Plot No. 807, J.L. No. 112, measuring about 1.290 hectare, within Mouza - Shyampur, P.S. Saltora, District - Bankura and not beyond that area.

10. The fact remains that after issuance of the LoI, the Respondent No. 14 was under obligation to obtain the aforesaid Statutory Clearances in order to get the Mining Lease executed in his favour. However, the said Respondent No. 14 till date could not obtain those Statutory Clearance. However, in the meantime, based upon his application, the validity of the LoI has been extended by WBMDTCL, being the Competent Authority. In absence of duly executed Mining Lease in his favour, the Respondent No. 14 was/is not authorized to extract any minor mineral (Black Stone) either from the applied area or from any other area, as it has been pointed out in the instant original application.



✕

11. The fact remains that the LoI was issued on the basis of land availability report and ownership of the applicant (Respondent No. 14 herein) over the applied area for grant of mining lease, enabling him to carry out preparation of Geological Reserve, Mining Plan, obtaining Environmental Clearance (EC) etc. It is however, clarified that without obtaining all Statutory Clearances by the Respondent No. 14 in respect of the applied area, no mining right by way of Lease would be granted in favour of the Respondent No. 14 and other Raiyats, as applied by WBMDTCL.

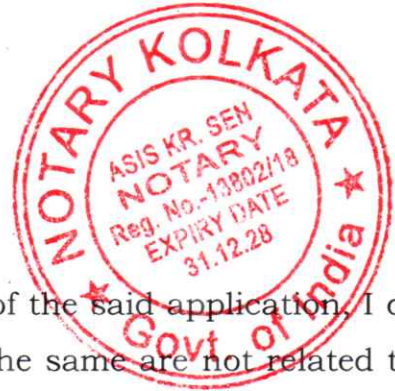
12. Without prejudiced to the aforesaid but fully relying upon the same, now I shall proceed to deal with the various statement and/or allegation, as contained in the said application. Save and except what are matters of record and save and except what arises there from, each and every allegation contrary thereto and/or inconsistent therewith are denied.

13. With regard to statements made in paragraph Nos. 1 to 6 of the said application, I say that the same are mostly matters of record and I deny anything contrary to the admitted records.

14. With regard to statements made in paragraph Nos. 7 to 12 of the said application, I do not admit the statement made therein, save and except what are matters of record.

15. With regard to statements made in paragraph Nos. 13 to 20 of the said application, I do not admit the statement made therein, save and except what are matters of record. WBMDTCL would grant mining lease subject to obtaining duly approved Geological Reserve, Mining Plan, Environmental Clearance, Consent to Establish, Consent to Operate and permission of conversion in respect of the applied land by the Competent Authority and payment of one time Mining Lease fees. Once the mining operation would commence, the lessee (Respondent No. 14 herein) would pay the required Royalty and other Statutory duties in favour of the State Government.

✕



16. With reference to paragraphs 21 to 25 of the said application, I do not want to offer any comment on the same, as the same are not related to any affairs of WBMDTCL nor I have any exclusive knowledge of the same.

17. With regard to statements made in paragraph Nos. 26 to 40 of the said application, I deny anything contrary to the admitted records. In this regard I repeat and reiterate the statements made in the foregoing paragraphs in order to avoid repetition.

18. With reference to statements made in paragraph 41 to 50 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied.

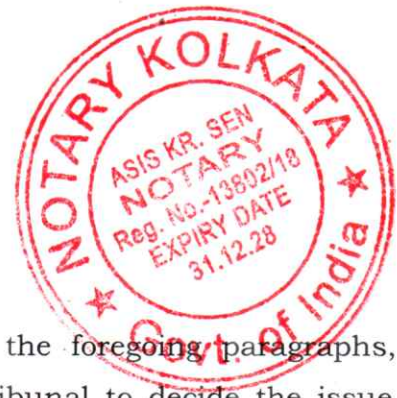
19. With reference to statements made in paragraphs 51 to 70 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied.

20. With reference to statements made in paragraphs 71 to 80 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied.

21. With reference to statement made in paragraph 81 to 86 of the said application, save and except what are matters of record, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied.

22. With reference to statement made in paragraph 87 and the grounds contained in the said application, save and except what are matters of record, all allegations are denied which are contrary thereto and/or inconsistent therewith.

✕



23. In view of the discussions made in the foregoing paragraphs, it is my respectful submission before this Hon'ble Tribunal to decide the issue and pass appropriate order on the said application.

24. The statements made in paragraph Nos. 1 to 22 are true to my knowledge and belief and based on official records and fact and the rest are my respectful submissions before this Hon'ble Tribunal.

The deponent is known &  
Identified by me:

Advocate

Enrollment No. WB/1307/2001

*Debabrata Shaw*

Deponent

**Debabrata Shaw, WBCS (Exe.)**  
General Manager (Non-Coal)  
WB Mineral Dev. & Trading Corp. Ltd.

Solemnly affirm and declared  
before me on Identification


**ASIS KUMAR SEN**  
City Civil Court, Kolkata  
Notary  
Reg. No. - 13802/18

25 MAR 2026



\*B-

**The**



**Kolkata** **Gazette**

सत्यमेव जयते

*Extraordinary*  
Published by Authority

AGRAHAYANA 2]

WEDNESDAY, NOVEMBER 23, 2022

[SAKA 1944

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**

Department of Industry, Commerce &amp; Enterprise

Mines Branch

4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016

**NOTIFICATION**

No. 668/CI/O/MIN/GEN-MIS/17/2022

Dated: 22/11/2022

Whereas, the western districts of the state, such as, Birbhum, Paschim Bardhaman, Bankura, Purulia have huge reserves of minor minerals, like, Black Stone, China Clay & Fire Clay, Quartz & Feldspar etc., majority occurrence of which is found in private/raiyati land,

And whereas, the State Government was considering that a huge population of women and men workers who are associated with and earn their living from multiple ancillary industries associated with mining, such as, crushing, processing and transportation sectors will benefit from a mining policy in Raiyati land,

And whereas, to encourage extraction of these minerals in a sustainable manner, following all statutory environmental guidelines, the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24<sup>th</sup> September 2021, declared that it will bring out detailed modalities of mining of minor minerals in raiyati land,

Now, therefore, the Governor is hereby pleased to publish the Policy of Mining of Minor Minerals in Private/Raiyati land for the State of West Bengal.

**The Policy of Mining of Minor Minerals in Private/Raiyati land**

1. Only the Raiyat owning the land can apply for a mining lease. They may apply individually or organise themselves in a group of Raiyats/Company. All the legal documents shall only be issued in the name of raiyat/group of raiyats/company thus ensuring complete ownership, responsibility, and equitable social justice.
2. The application shall then be evaluated by district land department regarding authenticity of ownership of land and be forwarded with their recommendation to the state nodal agency West Bengal Mineral Development & Trading Corporation Ltd (WBMDTCL).



3. WBMDTCL may grant provisional Letter of Intent (LoI) to the raiyat(s) if it is prima facie satisfied. LoI shall be issued against the payment of an advance fees.
3. Based on provisional LOI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting, determining and finalizing of Mining Plan through qualified agency, obtaining Environment Clearance (EC) and all statutory clearances/approvals/permissions thus ensuring environment friendly and sustainable mining.
4. After obtaining EC, Consent to Establish (CTE) & Consent to Operate (CTO) and all statutory clearances approvals/permissions, the Raiyat(s) shall apply for grant of Mining Lease. A Mining Lease Fee shall be charged before granting such mining lease amount of which shall be fifty percentage (50%) of value of minor mineral dispatched in one month as per the environment clearance in rupee term. The advance fees paid while receiving provisional LoI shall be adjusted.

The value of minor mineral shall be an amount equal to the product of,

- mineral to be dispatched in a month as per the approved Environment Clearance, and,
- Assessed price of the minor mineral as determined by the State Government

5. The lease shall be granted for a period of 5 years or till the reserve is exhausted, whichever is earlier, with a provision of extension for up to 5 years at a time depending upon the mineral reserve established, adhering to statutory norms at the discretion of the state government. For any extension of mining lease, the Mining Lease Fee shall be calculated based on the revised approved mining plan/ Environment Clearance at that time and has to be paid again.
6. The lessee shall pay royalty, cess, DMF and other statutory payments as applicable and obtain excavation permit during the entire life cycle of the mines.

The willing lessees of contiguous plots are allowed to execute agreement between/among them for 'Common Area Extraction' to promote scientific and sustainable mining.

The detailed procedure and guidelines for this is placed below:

**The Standard operating Procedure (SoP) proposed by the Department**

The following procedure is proposed for granting Mining Leases for excavation of minor mineral on raiyati land.

- The interested Raiyat/Group of Raiyats/Company as Raiyat shall apply for grant of Letter of Intent (LoI) to the state nodal agency (WBMDTCL) for an area of minimum 1 Ha on their own land(s) along with land details for all minor minerals except morrum.
- This application shall be made on WBMDTCL webportal or any other manner decided by WBMDTCL.
- For morrum, the interested Raiyat/Group of Raiyats/Company as Raiyat shall apply for grant of Letter of Intent (LoI) to the state nodal agency for any parcel area on which Environmental Clearance (EC) can be obtained
- The cost of such application shall be Rs.50,000/-.
- The application shall then be evaluated by district land department regarding authenticity of ownership of land and be forwarded to the state nodal agency with their recommendation.
- As nature of land will also be examined during such evaluation, the applicant may apply for land conversion simultaneously if the same is needed. Conversion is mandatory before the execution of mining lease.
- The state nodal agency (WBMDTCL) shall then grant/reject provisional LoI to the raiyat(s).
- For the issuance of LOI the interested Raiyat/Group of Raiyats/Company as Raiyat shall submit an advance fees amounting to 1000 times the royalty of the minor mineral per Ha before the issuance of LOI. For eg. is



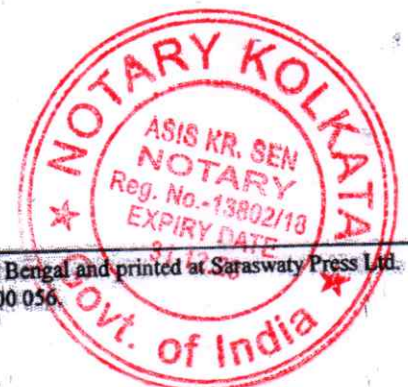
any raiyat is applying for a three hectare plot for mining blackstone and the royalty rate for blackstone is Rs 130 per cubic meter, the advance fees will be  $3 \times 130 \times 1000$  i.e. Rs 3,90,000. The size of the plot will be rounded off to the nearest integer for this calculation.

- Based on provisional LOI, the Raiyat(s) will get mining plan prepared by qualified agency, establish the mineable reserve, and get it approved by the competent authority. Thereafter, he/they shall submit application for Environmental Clearance (EC) to State Environment Impact Assessment Authority (SEIAA). The Raiyat(s) shall be responsible for prospecting, determining, and finalizing of Mining Plan through qualified agency, obtaining Environment Clearance (EC) and all statutory clearances/approvals/permissions.
- After obtaining EC, Consent to Establish (CTE) & Consent to Operate (CTO) and all statutory clearances/approvals/permissions, the Raiyat(s) shall apply for grant of Mining Lease. Along with such clearances/approvals/permissions, the Raiyat(s) shall pay the residual amount of the Mining Lease Fee after adjusting the advance fees paid at the time of issuance of LOI.
- One time Mining Lease Fee shall be fifty percentage (50%) of value of minor mineral dispatched in one month as per the approved environment clearance in rupee term.
- The value of minor mineral shall be an amount equal to the product of,
  - mineral to be dispatched in a month as per the approved Environment Clearance, and,
  - Assessed price of the minor mineral as determined by the State Government
- The state nodal agency (WBMDTCL) shall execute the mining lease on behalf of the Industry, Commerce and Enterprises Department.
- The lease shall be granted for a period of 5 years or till the reserve is exhausted, whichever is earlier, with a provision of extension for up to 5 years at a time depending upon the mineral reserve established, adhering to statutory norms at the discretion of the state government. For any extension of mining lease, the Mining Lease Fee shall be calculated based on the revised approved mining plan/environment clearance at that time and has to be paid again.
- The lessee shall pay royalty, cess, DMF and other statutory payments as applicable and obtain excavation permit during the entire life cycle of the mines.
- The willing lessees of contiguous plots are allowed to execute agreement between/among them for 'Common Area Extraction' to promote scientific and sustainable mining.
- WBMDTCL shall reserve the right to accept or reject any application without assigning reasons.

By order of the Governor,

VANDANA YADAV

Secretary to the Government of West Bengal





**Government of West Bengal**

**Letter of Intent (LoI) for Prospecting License-and/ or Mining Lease for mining of minor mineral(s) on private land**

**LOI No : BNK/BS/2023/1/2023-7**

**LOI Issuance Date : 10/03/2023**

To

Name of the Applicant : **DHIREN GHOSH**

Application Id : **BNK/BS/2023/1**

References :

Name of the District : **BANKURA**

Name of the Mouza : **SHYAMPUR**

Name of the P.S. : **Saltora**

J.L. No : **112**

Minor Minerals applied for : **Black Stone**

Plot No : **807**

Applied Area : **1.290 ha**

Approved Area : **1.290 ha**

Sir/Madam,

Whereas the State Government vide notification no. 379-ICE/O/MIN/GEN-MIS/76/2017 dated 24th September 2021, declared that it will bring out detailed modalities of mining of minor minerals on raiyati land.

Whereas the Raiyati Policy was gazette notified vide No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022 and Standard Operating Procedure (SOP) for grant of Prospecting License and /or Mining Lease for minor minerals was also notified by the Department of Industry, Commerce and Enterprises, Government of West Bengal.

Whereas you made an application as per the details given under reference above for the grant of Prospecting License-cum-Mining Lease or Mining Lease

Whereas the application was scrutinized and sent to the district authorities as per the SOP and the concerned ADM and DL & LRO has recommended your application for the grant of LOI for the Prospecting License-cum-Mining Lease or Mining Lease on Private Land .

And Whereas an amount of Rs **167700.00** only has been deposited by you as the LOI issuance amount as per the SOP vide banking transaction ID **WMDT106597** Dated **06/03/2023**



And whereas after careful consideration, your said application is accepted and this Letter of Intent (LoI) for Prospecting License-cum-Mining Lease or Mining Lease for mining of minor mineral(s) on private land is granted subject to the following conditions:

1. This LOI is valid for a period of 12 months from the date of issuance.
2. You shall prospect, determine and establish the minor mineral reserve and get it approved by the competent authority .
3. You shall get the mining plan and mine closure plan prepared by the qualified agency, and get it approved by the competent authority.
4. You shall submit the application for Environment Clearance (EC) to the State Environmental Impact Assessment Authority (SEIAA) and get it approved by the competent authority.
5. You shall obtain the CTO/CTE from the competent authority
6. During prospecting and mining in the Raiyati land, if the applicant employs workers or contractors, it must be ensured by the applicant that such engagements are carried out strictly as per applicable labour laws and rules.
7. You shall comply with all orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Calcutta, and Hon'ble Supreme Court of India, and applicable laws, rules, regulations, notifications, government orders, policies, etc. and obtain all statutory clearances/approvals/permissions.
8. You shall make all arrangements for ensuring safety standards and prevention of occupational health hazards as required by orders and judgments of judicial authorities including Hon'ble National Green Tribunals, Hon'ble High Court at Kolkata, and Hon'ble Supreme Court of India; applicable laws, rules, regulations, notifications, government orders, policies, etc.; and best industry practices and standards.
9. All the aforesaid works and any other in connection with this Prospecting License-cum-Mining Lease or Mining Lease shall be carried out by you at your own cost.
10. Storage of Overburden, removal and utilisation of top soil, reclamation and Rehabilitation of land, discharge of effluents, restoration of flora- all as per provisions of relevant laws, acts and rules AND payment of royalty and rent etc will be sole responsibility of the applicant.
11. No claim shall lie against the State Government/ WBMDTCL which may be claimed by any person or persons in respect of any damage, injury , disturbance all costs and expenses in connection with this Prospecting License-cum-Mining Lease or Mining Lease .
12. There shall be no suits or legal proceedings against the State Government/ WBMDTCL relating to disputes arising out of the area under this Prospecting License-cum-Mining Lease or Mining Lease
13. This LOI is issued without prejudice to any other order or direction from the court or competent authority.
14. This LOI does not, in any way, imply the approval of the State Government in terms of necessary clearances under other relevant/applicable statutory provisions.
15. You shall also abide by other terms and conditions, if any, of the Notification No. 668/CI/O/MIN/GEN-MISS/17/2022 Dated: 22/11/2022.



In case the activities stated above for the granting of mining lease are not completed within the validity period of the LOI, the LOI will lapse and the authority reserves the right to extend the LoI/ forfeit the advance money deposited by you.

For granting of the mining lease, you are requested to submit Approved mining reserve/ Geological reserve, approved Mining Plan, Environment Clearance Certificate, Consent to Establish (CTE), Consent To Operate (CTO) and others statutory clearances to the WBMDTCL and upload the same on the designated online portal. Conversion of land and payment of one time mining lease fee is mandatory before the granting of Mining Lease as per SOP.

The authority reserves the right to revoke this LOI and forfeit the money as deposited , in case of violation of any of the afore stated terms and conditions at any point of time .

Thanking you,

Signed by : -SD/-  
Designation : Managing Director, WBMDTCL  
Place : Kolkata  
Address : WBIIDC Building,3rd Floor,  
DJ-10, DJ Block, Sector-II,  
Bidhannagar, Kolkata- 700091.  
Contact No : 033-2359 0073  
Email ID : raiyatipolicy.wbmdtcl@gmail.com

*Note: This is a digital document and does not need any signature.*





- X -

**WEST BENGAL MINERAL DEVELOPMENT &  
TRADING CORPORATION LTD**  
(A Govt. of West Bengal Undertaking)

CIN: U14219WB1973SGC028707  
Regd. Office: WBIIDC Building, 3<sup>rd</sup> Floor,  
DJ-10, Sector-II, Salt Lake, Kol-700091,  
Phone: 033-2359-0073  
Email: wbmtdcltd.admn@gmail.com  
www.mdtcl.wb.gov.in

Memo No : MDTC/RAIYATI/Ext. of Lol/1938

Date :- 04.10.2024

To

Sri Dhiren Ghosh  
Vill – Digtore, P.O. – Saltora,  
P.S. – Saltora, Dist – Bankura,  
Pin – 722158, Sadar, Block – Saltora,  
PS – Saltora, District – Bankura,  
West Bengal

**Sub :-** Extension of LOI

**Ref :-** Your letter dated 01.10.2024

**LOI No :** BNK/BS/2023/1/2023-7, LOI Issuance Date : 10.03.2023

**Name of the Applicant ---** DHIREN GHOSH

**Application ID ---** BNK/BS/2023/1

In partial modification of the aforesaid Letter of Intent (LOI) being LOI No. BNK/BS/2023/1/2023-7, LOI Issuance Date : 10.03.2023, the validity of the LOI in point I may be read as "This LOI is valid till the date of disposal of Environment Clearance (EC) or for a period of further 12 months from the date of issuance, whichever is earlier" instead of "This LOI is valid for a period of 12 months from the date of issuance."

The other text of the LOI will remain unchanged.

This is the last & final extension of Lol. The Lol shall not be extended further in any circumstances.

Thanking You.



8 04.10.24  
General Manager (Non Coal)

✂

BEFORE THE NATIONAL GREEN  
 TRIBUNAL, EASTERN ZONE BRANCH,  
 KOLKATA  
 ORIGINAL APPLICATION NO. 19/2026/EZ

Application under Section 18(1) read  
 with 14, 15 and 17 of National Green  
 Tribunal Act, 2010

In the matter of :

Ankur Sharma

.... Applicant

-Versus-

State West Bengal & Ors.

... Respondents

Counter affidavit on behalf of  
 Respondent No. 8.



SANJAY SAHA  
 Advocate

High Court, Calcutta  
 Bar Association Room No. 15  
 Mob : 9874215101

Email :

sanjaysaha.advocate2001@gmail.com